

2

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI -5

(DESTRUCTION OF RECORD RULES, 1990)

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B.Dw
08/07/2015
SECTION OFFICER (JUDL.)

6.7.2015

FROM NO. 4.
(See Rule 42)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:

ORDER SHEET

1. Original Application No. 14/09
2. Misc Petition No. 1
3. Contempt Petition No. 1
4. Review Application No. 1

Applicant(S) Gias Uddin

Respondents U.O.I. Tomy

Advocate for the Applicant(S) Smti. Sumati Chakraborty

Advocate for the Respondent(S) Rashwox advocate

Notes of the Registry	Date	Order of the Tribunal
1. The application is in form is filed C. F. for Rs 30/- and posted vide APO/BD No. <u>390387618</u> Dated <u>20.1.09</u> 2. Steps taken with envelops. Copy not served. 3. <u>20.2.09</u> By Registrar	06.04.2009	Heard Smt. S.Chakraborty, learned counsel appearing for the Applicant and Dr.J.L.Sarkar, learned Standing counsel for the Railways (to whom a copy of this O.A. has already been supplied) and perused the materials placed on record. For the reasons recorded separately, this O.A. stands disposed of.

4
(M.R. Mohanty)
Vice-Chairman

/bb/

8.5.09
Copy of the order
alongwith copy of the
application send to the
D/fee. for issue the
Letter to the Regds No.
1 to 2 and a copy of
the order to the Applicant
8/5/09

3

**CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH**

Original Application No.14 of 2009

Date of Order: This the 06th day of April 2009

The Hon'ble Shri M.R. Mohanty, Vice-Chairman

Shri Gias Uddin,
S/o Late Naser Uddin,
Retired Trackman/kxj,
Village- Nankar, P.O.- Kanaibazar,
District- Karimganj, Assam.

.....Applicant

By Advocate Ms Sumati Chakraborty

- versus -

1. The Union of India, represented by the General Manager, N.F. Railway, Guwahati-11.
2. F.A. & C.A.O. (Pension), N.F. Railway, Head Quarter, Maligaon, Guwahati-11.
3. The Civil Railway Manager (P) N.F. Railway, Lumding-782447.
4. The Financial Advisor and Chief Accounts Officer/Divisional Accounts Officer, Sr. DAG (LMG), N.F. Railway, Lumding-782447.
5. The Manager United Bank of India, Main Branch, Silchar, P.O.- Silchar, District- Cachar (Assam), Silchar-788001.
6. The Branch Manager United Bank of India, Kayasthagram, P.O.- Kayasthagram, District- Karimganj (Assam), Pin- 788710.Respondents

By Advocate Mr J.L. Sarkar, Railway Standing Counsel.

.....

O.A.No.14/2009
ORDER (ORAL)
06.04.2009

M.R. MOHANTY, VICE-CHAIRMAN

Heard Ms Sumati Chakraborty, learned Counsel appearing for the Applicant and Dr J.L. Sarkar, learned Standing Counsel for the Railways (to whom a copy of this Original Application has already been supplied) and perused the materials placed on record.

2. Applicant is in receipt of Superannuation Pension with effect from 01.02.2005; on his retirement from service (under N.F. Railway, as a Sr. Track Man/kxj in Engineering Department) on 31.01.2005. In the Part I portion of Pension Payment Order No.0406052154 dated 27.01.2005; following information, among others, have been noted; -

XXXXXX	XXXXXX	XXXXXX
Date of Birth	:	15.01.1945
Date of Appointment	:	02.06.1989
Date of Retirement	:	31.01.2005
Total Service	:	15 years 07 months 29 days
Add Weightage	:	03 years 08 months 17 days
Net Qualifying service	:	19.4 years
XXXXXX	XXXXXX	XXXXXX

3. On 23.08.2005, the Applicant, it is claimed, addressed a representation to the Divisional Accounts Officer (Lumding) of N.F.



Railway to the following effect:-

XXXX

XXXX

XXXX

"Sub: Prayer for Review of PPO Number 0406052454 of Sri Gias Uddin, Retired Sr. Track Man/kxj.

Sir,

With reference to the aforesaid subject, I Sri Gias Uddin Retired Sr. Trackman/kxj have the honour to state that my PPO Number 0406052154 issued from your end has been received by me from the concerned office, but after due perusal of the entire records and statements of the said PPO, it appears to me that some discrepancies & anomalies may be there in the calculation of the pension, family pension, etc.

Under the circumstances, I like to request you to be kind enough and to review the PPO number 0406052154 for the ends of justice and thus oblige."

XXXXXX

XXXXXX

XXXXXX

XXXXXX

4. It appears, the Applicant is not a literate; for which he subscribed his L.T.I. on all documents.

5. Now, by filing the present Original Application under Section 19 of the Administrative Tribunals Act, 1985; the Applicant has pin pointedly raised an objection to the effect that although he entered the services under the Railways on 01.01.1982; it has been shown, wrongly, in the PPO No.0406052154 dated 27.01.2005 to be 02.06.1989 and by way of filing this Original Application (on 06.02.2009) it has been prayed to the following effect:

"i) to set aside/cancel the impugned P.P.O. bearing No.040605215 prepared and issued by the (Respondent No.2) as the same does not tally with the calculation sheet (Annexure-A&B, Pg)

ii) to review/rectify the P.P.O. bearing No.040605215 prepared and issued by the Respondent No.2 and refix the pensionary benefits of the applicant on the basis of the rectified P.P.O. including the arrear.

✓

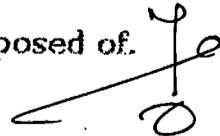
iii) Cost of this application.

iv) Any other relief to which the applicant is entitled to and as the Hon'ble Tribunal may deem fit and proper under the facts and circumstances of the case."

6. Dr J.L. Sarkar, learned Standing Counsel for the Railways (to whom a copy of this Original Application has been supplied since 06.04.2009) stated, with reference to the entries in the PPO in question, that the Applicant served the pensionable establishment for 15 years 7 months and 29 days only and, apparently, served the Railways on casual basis (with Temporary Status) for twice the period of 03 years 08 months and 17 days and that may be the reason for which the Applicant has got the additional benefit of 03 years 08 months and 17 days to get Net Qualifying Service benefit of 19 years and 04 months etc. In any event he has not got any instruction in the matter from the Railways to explain things clearly.

7. Since the Applicant, an illiterate man, feels that pension benefits have not been given to him correctly, and since, in all fairness of things, he should get a clear reply from the Railways; this matter, without any waste of time, is remitted to the Respondents; who should treat the copy of this Original Application as a representation (of the Applicant) to the Respondents; consider the same and give him relief, if any, as due and admissible under the rules, within a period of 90 days (from the date of receipt of a copy of this order) under intimation to the Applicant.

8. With the above observations and direction, this case stands disposed of.



9. Send copies of this order to the Applicant and the Respondents (alongwith the copies of this Original Application) in the address given in the O.A. Free copies of this order be also supplied to the Advocates for both parties.

*✓ Sent
06/04/09*
(M. R. MOHANTY)
VICE-CHAIRMAN

nkm

202.89

केन्द्रीय प्रशासनीय
Central Administrative Tribunal

06 FEB 2009

THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH
AT GUWAHATI

(AN APPLICATION UNDER SECTION 19 OF THE ADMINISTRATIVE TRIBUNAL ACT, 1985)

ORIGINAL APPLICATION NO.

14

OF 2009

Sri Gias Uddin

-----Applicant

-VS-

The Union of India & others

-----Respondents

DATE OF EVENTS

SL.NO.	DATE	PARTICULARS
1.	01.1.1982	Calculation Sheet indicating the date of joining/ length of qualifying service etc. of the applicant as Sr. Trackman/KXJ under the N.F. Railway
2.	Dec. 2004	Pay Slip of the applicant while working as Sr. KxJ under the N.F. Railway.
3.	28.01.2005	Payment Particulars of the FS dues of the applicant.
4.	27.01.2005	Pension Payment Order of the applicant bearing P.P.O. No.0406052154.
5.	23.08.2005	Representation before the Divisional Accounts Officer, N.F. Railway, Lumding made by the applicant with the prayer for review of the P. P O. bearing No;---0406052154.

06 FEB 2009

গুৱাহাটী ন্যায়পীঠ
Guwahati Bench

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:::::

GUWAHATI BENCH

(An application under Section 19 of the Central
Administrative Tribunal Act, 1985).

14
P.C.O.A. CASE NO. 14 OF 2008

SRI GIAS UDDIN Applicant

-versus-

The Union of India and Others.

.... Respondents.

S Y N O P S I S

The applicant is a retired Sr. Trackman/KXJ under the N.F. Railway, who had gone on superannuation on 31.1.2005 and who had joined in his service on 1.1.82 At the time of retirement, his basic pay scale was Rs. 3730/- . So, on the basis of the last pay drawn the applicant has been receiving his monthly pension which amounts to Rs. 1626/-.

It is worthmentioning, after retirement, the applicant received his P.P.O. (Annexure-B Pg. B-19) from the concerned office and on perusal of the same, he found that his date of ^{appointment} in service was shown as 2.6.89 instead of 1.1.82 calculated/shown in the calculation sheet issued by the competent authorities of the Department (Annexure A Pg. 10). So, the P.P.O. does not tally with the calculation sheet.

Therefore, the applicant made a representation dated 23.8.2005 before the Divisional Accounts Officer,

contd..

Filed by me
Applicant through
Jewati Chakraborty
Advocate
20/11/09

L.T.P.
of
Sri Gias
Uddin

06 FEB 2009

गुवाहाटी न्यायपीठ
Guwahati Bench

N.F.Railway, Lumding with the prayer for review of his P.P.O. bearing No.0406052154 as because if his date of joining is calculated wrongly in the PPO, then all the subsequent calculation will be wrong and which has affected his pensionary benifits and which is contrary to the calculation sheet issued by the competent authorities of the Department (Annexure A Pg. 10).

Hence, the instant application before this Hon'ble Tribunal for correction of the PPO No.0406052154 and the consequent pensionary benifits of the applicant.

Filed by :

Sunati Chatterjee
Advocate

Gauhati High Court.

06 FEB 2009

गुवाहाटी न्यायपीठ

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI

BENCH.

(An application under Section 19 of the Central
Administrative Tribunal Act, 1985).

O.A. CASE NO. 14 OF 2008

SRI Gias Uddin
S/o. Late Naser Uddin
Retired Trackman/KXJ
Vill. Nankar
P.O. Karaibazar
Dist. Karimganj, Assam.



... Applicant.

-Versus-

The Union of India & Ors.

... Respondents.

I N D E X

<u>Sl.No.</u>	<u>Annexure</u>	<u>Particulars</u>	<u>Pages</u>
1.	A	calculation Sheet	10
2.	B	pay-in- slip	11
3.	C	payment of F.S. dues	12
4.	D	P.P.O	13 to 18
5.	E	Representation	19 to 20

Filed by :

Sunetra Chakraborty
Advocate

Gauhati High Court.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI

BENCH

O.A.NO. 14 OF 2008

SRI GIAS UDDIN

S/O. LATE NASER UDDIN

Retired Trackman/kxj

Village-Nankar

P.O. Kanaibazar

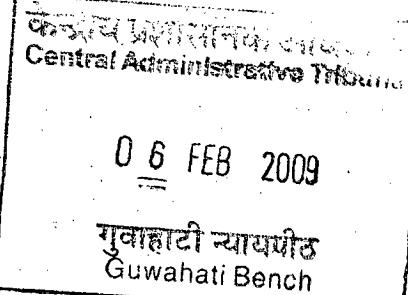
Dist. Karimganj, Assam.

.... Applicant

-Versus-

1. The Union of India, represented by the General Manager, N.F. Railway. Guwahati-11
2. F.A. & C.A.O., (Pension), N.F. Railway, Head Quarter, Maligaon, Guwahati-11.
3. The Civil Railway Manager (P), N.F. Railway, Lumding. 782447
4. The Financial Advisor and Chief Accounts Officer/Divisional Accounts Officer, Sr.DAO(LMG), N.F. Railway, Lumding. 782447
5. The Manager, United Bank of India Main Branch, Silchar P.O. Silchar, Dist. Cachar (Assam) Silchar-788001

contd.. 2



- 2 -

6. The Branch Manager,

United Bank of India

Kayesthagram

P.O. Kayesthagram

Dist. Karimganj (Assam).

pin - 786710

... Respondents.

1. The particulars of the order/official communication against which this application is made :

The application is made against the following order/official communication :-

i) Pension payment order of the applicant

bearing No.0406052154 issued by the Respondent No.2.

2. JURISDICTION OF THE TRIBUNAL :

The applicant declares that the subject matter of the official communication against which he wants redressal is within the jurisdiction of the Tribunal.

3. LIMITATION :

The applicant declares that the subject matter of the Official Communication against which he wants redressal is within the limitation prescribed by the Central Administrative Tribunal Act, 1985.

4. FACTS OF THE CASE :

4.1. That the applicant is a citizen of India by birth and a permanent resident of District Karimganj, Assam.

contd..3

As such, he is legally entitled to all the rights and privileges guaranteed to a citizen of India by the Constitution of India and any other legal rights acquired under the statutory law/laws and rules framed thereunder which are in force.

The applicant had joined in his service on 1.1.1982 and retired on 31.1.2005 as Sr. Trackman/KXJ under the Respondent authorities after rendering service for 23 years 1 month.

Copy of the calculation sheet of the applicant is annexed herewith and marked as Annexure-A.

4.2. That the applicant states that after going on superannuation, pension payment order bearing No. 0406052154 was also issued by the Respondent No. 2 whereby monthly pension of the applicant was fixed at Rs. 1626/- based on last pay drawn, i.e., Rs. 3730/- (basic).

Copy of the payslip, payment particulars and P.P.O. are annexed herewith and marked as Annexures-B, C and D respectively.

4.3. That the applicant states that on perusal of the P.P.O., the applicant found that in the aforesaid P.P.O., his date of joining Government Service was shown as 2.6.89 instead of 1.1.82.

Therefore, the applicant made a representation dated 23.8.2005 before the Respondent No. 3 with the prayer for review of the P.P.O.. But unfortunately, till date

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Guwahati Bench

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nothing has been done. The applicant also approached the Respondent authority personally several times. But of no avail.

Copy of the representation dtd. 23.8.05

is annexed herewith and marked as

Annexure-E.

4.4. Under the facts and circumstances stated in the proceeding paragraphs , it is evident that the act of the Respondents are unfair, unreasonable and unjust.

Thus the impugned P.P.O. No.0406052154 is required to be corrected/rectified.

::: G R O U N D S :::

A. That the Respondent authorities utilized the service of the applicant since 1.1.82 till his retirement on 31.1.2005 without any interruption and he had also been paid his salary regularly. But only after going on superannuation, and preparation of the P.P.O., the calculation of his service period were shown wrongly in the P.P.O. i.e., date of joining was shown as 2.6.89 instead of 1.1.1982.

B. That in the calculation sheet of the applicant prepared by the competent Respondent authority, the date of entry in the Government service has been shown as 1.1.82 and length of qualifying service has been shown as 19 years 4 months 14 days. But surprisingly enough, in the P.P.O., the date of entry in

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Guwahati Bench

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the Government service has been shown as 2.6.89 and his total service has been shown as 15 years 7 months 29 days. So, the calculation sheet and the P.P.O. do not tally with each other in regard to the date of entry in the Government service and his length of ~~qualifying~~ qualifying service whereas both the documents/records are prepared by the Respondent authorities themselves.

Therefore, proper verification/scrutiny is very much required as because the applicant's pensionary benefits are dependent on the same and according to the applicant, he is receiving monthly pension much less than he lawfully deserves.

C. That the applicant also made representation dated 23.8.2005 before the Respondent No. with the prayer to review the P.P.P. But the Respondent authority has remained silent till date without any positive steps on his part and for which the applicant has been suffering, who had rendered his service under the Respondent authorities honestly and sincerely during his whole service period.

5. GROUND FOR RELIEF WITH LEGAL PROVISIONS :

5.1. For that malafide and undue harassment being the foundation of the impugned P.P.O. bearing No.0406052154 issued by the Respondent No.2 is not maintainable in the eye of law and hence, the same is required to be reviewed

X

Central
06 FEB 2009
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गुवाहाटी न्यायालय Guwahati Bench

and rectified.

5.2. For that it is submitted that the impugned P.P.O. No.0406052154 issued by the Respondent No.2 has been prepared whimsically, without application of mind and without following the established procedure and as such, the same is liable to be set aside or reviewed and rectified and the pensionary benefits are to be refixed on the basis of the rectified P.P.O.

6. DETAILS OF REMEDIES EXHAUSTED :

The applicant declares that he has exhausted the Departmental remedies by filing representation and there is no other alternative remedy available to him except by way of filing this application.

7. MATTER NOT PREVIOUSLY FILED OR PENDING IN ANY OTHER COURT :

This applicant further declares that he has not previously filed any writ petition or suit regarding the grievances in respect of which this application is made before any court or any other Bench of this Hon'ble Tribunal or any such application, writ petition or suit is pending before any of them.

8. RELIEF SOUGHT FOR :

In view of the facts mentioned in paragraph 4 of above, the applicant prays for the following relief :

The instant application may please be admitted records be called for and on perusal of the records and

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Guwahati Bench

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upon hearing the parties on the Cause/Causes that may be shown, may be pleased to grant the following relief :-

- i) to set aside/cancell the impugned P.P.O. bearing No.040605215 prepared and issued by the (Respondent No.2) as the same does not ~~xxk~~ tally with the calculation sheet (Annexure-A&B,Pg)
- ii) to review/rectify the P.P.O. bearing No.040605215 prepared and issued by the Respondent No.2 and refix the pensionary benifits of the applicant on the basis of the rectified P.P.O., including the arrear.
- iii) cast of this application.
- iv) Any other relief to which the applicant is entitled to and as the Hon'ble Tribunal may deem fit and proper under the facts and circumstances of the case.

9. INTERIM ORDER PRAYED FOR :

Pending disposal of this application, the applicant prays that he may be paid the current monthly pension for the ends of justice.

10. PARTICULARS OF THE I.P.O.

- i) No. of the I.P.O. 396 387618
- ii) Date 22/1/09
- iii) payable at GPO Guwahati.

contd..8

केन्द्रीय प्रशासनिक आयोग
Central Administrative Tribunal

06 FEB 2009

गुवाहाटी न्यायपीठ
Guwahati Bench

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11. LIST OF ENCLOSURE :

As stated in the index.

:: V E R I F I C A T I O N ::

I, Sri Gias Uddin, Son of late Naser Uddin, aged about 64 years, retired trackman/KXJ; resident of village-Nankar, P.O.Kanaibazar, in the district of Karimganj, Assam, do hereby solemnly verify that the statements made in paragraphs 1 to 11 of this application are true to my knowledge, belief and information and I have not suppressed any material fact.



L.T. 9 of
Gias Uddin

(GIAS UDDIN)

APPLICANT

Place : Guwahati

Date : 26/11/09

... Affidavit...9

06 FEB 2009

गुवाहाटी न्यायरोड
Guwahati Bench

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:: AFFIDAVIT ::

I, Sri Gias Uddin, Son of late Naser Uddin, aged about 64 years, retired trackman/KXJ, resident of village- Nankar, P.O. Kanaibazar, in the district of Karimganj, Assam, do hereby solemnly affirm and declare as follows :-

1. That I am the applicant in the instant case and as such I am fully acquainted with the facts and circumstances of the case.
2. That the statements made in this affidavit and in paragraphs 2, 3, 6 and 7 are true to my knowledge, those made in paragraphs 1, 4 and 5 are the matters derived from records of the case which I believe to be true and rest are my humble submissions before this Hon'ble Court.

And I sign this affidavit on this the 20th day of December, 2008 at Guwahati.

Sunali Chakraborty

Advocate :

D E P O N E N T

L.T.G f
Sri
Gias
uddin

Annexure-B

ENTRE/LMG PAY - IN - SLIP DEC. 2004 AU/BU/STN/DEPT 42/311/KNBROG/ENGQD 258
V/NDS. LXLO5E0/LX4110 06 01/05 ALLOC: 04 0261
GIASUDDIN RAY * 3730.00 GRCUP TNS. * 30.00 GROSS PAY #46527.00
NASIRUDDIN D. B-VCPC * 1855.00 AF TAX * 80.00 DEDUCTN # 260.00
S. TRKMAN D. A. * 763.00 FESTIVAL REV * 150.00 NET PAY #36257.00
05508605 ACTING ALL * 29.00
CAYB:01 L-CAYB: 10 SCA * 120.00 CASH PAY #46267.00

SIGNATURE

06 FEB 2009

BY NEW YEAR - 2005

गुवाहाटी न्यायपाल
Guwahati Bench

certified to be
true copy
S. Chakraborty
20/1/09

Office of the
DMR Rly Manager(P)
Luindg, Dtd 1/10/04

Annexe-C

23

No EFS/2

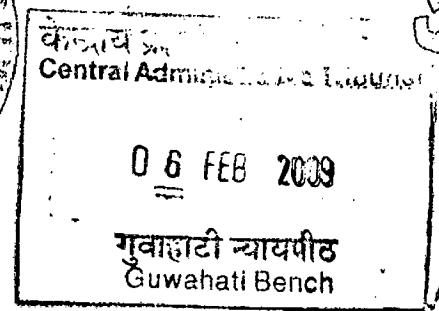
Payment particulars of EFS dues of Shri
FazluddinSgt. Jackson under SSE/Pay/1242 retired from
service w.e.f. 31-12-05 for superannuation.D.S. 1/10/04
1) Ovr Cont to PF Rs. 82575.00 Passed under AE No.
CO7 No. 61FS dtd: 12/1/20052) Pension Rs. 1626.00 passed in vide PFO No
Dated:3) Commuted value of Pension Rs. 76518.00 Passed
vide PPO No. dtd: vide

4) Central Govt. employees Insurance scheme Rs.

5) Encashment of leave salary Rs. 57189.00
for 26 days to last basic pay Rs. 9525
(Recovery for RELHS) Rs.6) Retirement gratuity Rs. 62189.00
(Pending for anticipated debits.)Dr. Civil Rly Manager (P)
N.E.Railway, Luindg.Certified to
Shri. Chhatrapati
Advocate
20/1/09

Engr/4642

Northeast Frontier Railway



Pension Payment Order

Name :- SRI GIASUDDIN

P.P.O. NO. 0406052154

Pensioner's Copy/Disbursed's Copy

certified to
give copy
D. Chatterjee
Advocate
20/1/09

Engg/4642



**OFFICE OF THE FINANCIAL ADVISER AND CHIEF ACCOUNTS OFFICER/
DIVISIONAL ACCOUNTS OFFICER : Sr. DAO (LMG)**

P.P.O. NUMBER
DATE

0406052154
27-01-2003

TO
THE MANAGER,
UNITED BANK OF INDIA
MAIN BRANCH, SILCHAR
P.O. SILCHAR, DIST. CACHAR, (ASSAM)

STATION KAYASTHAGRAM

DEAR SIR

SUB:- DISBURSEMENT OF PENSION THROUGH PUBLIC SECTOR BANK.

I forward herewith following pension papers

1) Pension Payment Order

(a) Disbursers portion duly attested with special seal of my office
(b) Pensioners portion to be handed over to the pensioner/family
pensioner at the time of commencement of the pension on his/her personal appearances.

2) Photographs, Specimen signature of the Applicant, thumb & finger impressions, Permanent address and Mode of payment, Lifetime Nomination and Memorandum of Advance sanction of Family pension enclosed herewith for disburser's record.

You are requested to transmit these papers to your **KAYASTHAGRAM** Main Branch after due verification of the specimen signature and office seal for commencement of the pension through Pension account Number **2467**

Until further notice and on the expiration of every month be pleased to pay to SRI GIASUDDIN
as set out in part II / Part III of this order plus the amount of Dearness Relief as admissible
from time to time thereon after identification of the pensioner from the photographs. The payment should
commence from **01-02-2005**. The Income Tax should be recovered at source where ever applicable

The debits for the pension credited to pensioners Account may be transmitted to the Reserve Bank of India through monthly scroll/floppy/tape in accordance with the procedure laid down in the scheme for payment of pension through Public Sector Banks.

Yours sincerely,

UBI/ KAYASTHAGRAM Br.

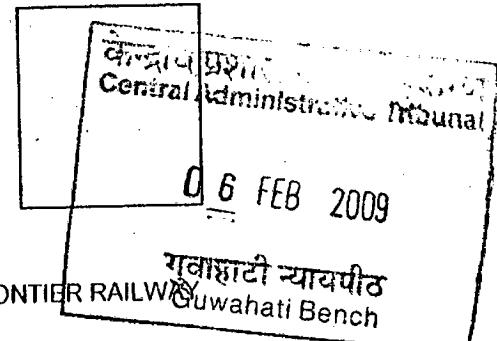
1/FA&CAO(PENSION) MULGAON

SRI GIASUDDIN
VILL. NANKAR
P.O. KANAI BAZAR
DIST. KARIMGANJ, ASSAM

- 15 -

P.P.O NUMBER: 0406052154
(MINISTRY OF RAILWAYS)
(RAILWAY BOARD)

27-01-2005



ZONAL RAILWAY

CORRESPONDENCE TO BE MADE WITH

DEBIT TO BE RAISED AGAINST

AUTHORITY

TO BE RETURNED TO
IN THE EVENT OF

- 1] Transfer of account from one bank to another
- 2] Death of both pensioner and family pensioners.
- 3] Marriage/remarriage of the family pensioner.
- 4] Attaining age of 25 years by son/daughter.

NAME OF THE PENSIONER

IDENTIFICATION MARK

CATEGORY OF PENSION

NAME OF THE FAMILY PENSIONER

: 1] RAILWAY PENSION RULE 1993
AS AMMENDED FROM TIME TO TIME
2] PROCEDURE LAID DOWN IN THE
SCHEME FOR PAYMENT OF PENSION
THROUGH PUBLIC SECTOR BANKS

: FA& CAO NORTHEAST FRONTIER RAILWAY
HEAD QUARTERS, MALIGAON
GUWAHATI 781011

SRI GIASUDDIN

VILL. NANKAR
P.O. KANAI BAZAR
DIST. KARIMGANJ, (ASSAM)
ONE CUT MARK ON LEFT PALM

SUPERANNUATION PENSION

SMT. ANGURUN NESSA
VILL. NANKAR
P.O. KANAI BAZAR
DIST. KARIMGANJ, (ASSAM)

Pensioner's copy/Disbursed's copy



PART I

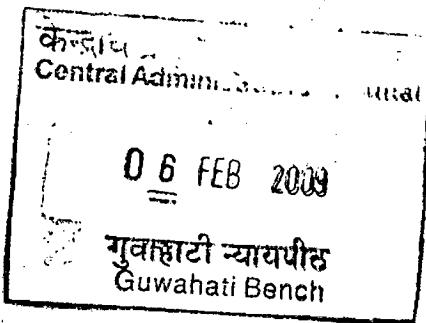
PARTICULARS OF THE PENSIONER / DECEASED RAILWAY SERVANT

Central Land Tribunal, Guwahati Bench
06 FEB 2009
Guwahati Bench

Name of the Railway Servant : SRI GIASUDDIN
 PF No. : 05586051
 Designation [Substantive] : Sr.Track Man/KXJ
 Department : ENGINEERING
 Scale of Pay : Rs. 2750/---4400/-
 Unit Office : NG STAFF OF BU - 0009
 Date of Birth : 15-01-1945
 Date of Appointment : 02-06-1989
 Date of Retirement/ Death : 31-01-2005
 Total Service : 15 years 07 months 29 days
 Add Weightage : 03 years 08 months 17 days
 Less Non Qualification Service : 0 years 0 months 0 days
 Net Qualifying Service : 19.4 Yrs. (33 Years Maximum)
 Last Pay Drawn : Rs.3730/-
 Average Emoluments For Pension : Rs.5500.5/- (Including D.P.)
 Last Emoluments For Family Pension : Rs.5595/-
 Last Emoluments For DCRG : Rs.6378.3/-
 Amount of D.C.R.G : In Figure Rs.62189/- → (NOT TO BE PAID BY BANK)
 In Words Rupees Sixty Two Thousand One Hundred Eighty Nine Only
 Amount of Commuted Value : In Figure Rs.76518/- → (NOT TO BE PAID BY BANK)
 In Words Rupees Seventy Six Thousand Five Hundred Eighteen Only



Part II



Monthly Pension Due	: In Figure Rs. 1626/-
In Words :	Rupees One Thousand Six Hundred Twenty Six Only
Pension Commuted	: In Figure Rs. 650/-
In Words :	Rupees Six Hundred Fifty Only
Reduced Pension	: In Figure Rs. 976/-
In Words :	Rupees Nine Hundred Seventy Six Only
Reduced Pension Payable	: From the date of Credit of Commuted Value to his account
Full Pension to be Restored	: From 01/01/2020/ 15 Yrs from the date of credit in account
Medical Allowance Payable	: Yes
Fixed Medical Allowance	@ Rs.100 p.m.

(ath)



Part III

***** PARTICULARS OF FAMILY PENSIONER

Relationship with Pensioner

Wife

केन्द्रीय प्रशासन
Central Administration

06 FEB 2009

गुवाहाटी न्यायालय
Guwahati Bench

Details of family members eligible for family pension in the event of the death of Pensioners. (In case of minor family pension, sanction is to be obtained from pension sanctioning authority).

Sl. No.	Name	Date of Birth	Relationship	Guardian Name
1	SMT. ANGURUN NESSA	01-02-1966	Wife	
2	Md. ANWAR HUSSAIN	01-01-1987	Son	
3	MISS. MARIA BEGUM	02-03-1989	Daughter	
4	Md. SHAMIL HUSSAIN	05-04-1991	Son	
5	Md. ABDUL QUADIR	06-05-1992	Son	
6	Md. LOURAN HUSSAIN	03-05-1994	Son	
7	Md. REHAN HUSSAIN	01-09-1997	Son	
8	MISS. ABIDA BEGUM	15-04-2003	Daughter	

IF CHILD, PAYABLE UPTO

(Age of 25 Yrs)

AMOUNT OF FAMILY PENSION PAYABLE (Including D.P.) @ Normal Rate of : Rs.1626/- w.e.f. (Next day of Death)

- > If mentally Retarded/physically handicapped child payable upon submission of medical certificate to be renewed every after 3 years.
- > Family pension payable from next day of death of the pensioner.
- > No confirmation from Railway is required for that purpose.
- > payable till the date of remarriage or death of spouse
- > If income from other sources exceeds Rs.2550/- F.P. to parents /child/physically Handicapped/Mentally Retarded child
- > Enhanced family pension payable for a period of seven years from the date of death but not beyond (not required)

Note:-

- 1) Dearness relief as sanctioned from time to time is also payable on basic pension/ family pension. A certificate as regards to fixation of pay on re-employment of the pensioner(NOT FAMILY PENSIONER) may be obtained from the employer to determine the entitlement for dearness relief.
- 2) Certificate of death/life/employment/re-employment/non-marriage etc. are to be obtained in November every year from each pensioner.

COUNTERSIGNED BY

[FA&CAO/ PENSION]

Ch
/ FA&CAO(PENSION), NALIGAON
केन्द्रीय प्रशासन
फूट पी. एओ - नालिगां
National Accounts Off
N. E. Railway / Dmnd

To

The Divisional Accounts Officer N.F. Railway

Sir:- Prayer for Review of PPO, Number 0406052154 of Sri

Gias Uddin, Retired Sr, Track Man / kxj.

Sir,

With reference to the aforesaid subject. I Sri Gias Uddin Retired Sr, Trackman/kxj have the honour to state that my PPO Number 0406052154 issued from your end has been received by me from the concerned office, but after due perusal of the entire records and statements of the said FFC, it appears to me that some discrepancies & anomalies may be there in the calculation of the pension, family pension, etc.

Under the circumstances, I like to request you to be kind enough and to review the PPO number 0406052154 for the ends of justice and thus oblige.

Date:- 23/8/05.

Yours faithfully,

Copy to :-

1) F A & C A O , N.F. Railway

Head Quarter, Dibrugarh.

Gowhati - 781011.

2) The Manager United Bank of India

Main Branch, Silchar P.O - Silchar

Dist - Cachar, Assam.

3) The Branch Manager, United Bank of India

Kayesthagram, P.O - Kayesthagram.

Dist - Karimganj, Assam.

-Gias Uddin

Received to
be tried
S. Chakraborty
Monogram
20/11/09.

Ansenn - E Contd.

1

8471 BART 4/10, 70011
RL 8597
PA : PA1
To: THE MANAGER OF BCI,
SILCHAR, PIN:



WT:29g8845
PS:22.20, Ant:0.00, 25/06/2005, 11:54:34
HAVE A NICE DAY

4. Central

06 100 23

গুৱাহাটী ন্যায়পীঠ
Guwahati Bench

KARINDANG H.P.O. (798710)
RL 8591
PA : PA1
To: THE DIV A/CS OFFICER, N.F. RLY
JORDING, PIN:



WT:29g8845
PS:22.20, Ant:0.00, 25/06/2005, 11:54:52
HAVE A NICE DAY

re: sub
be hono:

KARIBI H.P.O. (7956710)
RL 8193
PA : PA1
To: F. & S. I. O, N.F. RLY
Majisa & KAPRUP, PIN:



WT:29g8845
PS:22.20, Ant:0.00, 25/06/2005, 11:55:34
HAVE A NICE DAY

IPCO

Ansenn - Central

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